

## HIGH COURT OF DELHI: NEW DELHI\*

The Roster of Sitting of the Hon'ble Judges of this Court effective from 23<sup>rd</sup> August, 2019 is as under :-

### Division Benches

<b>DB-I</b> Hon'ble Mr. Justice D. N. Patel (Chief Justice) Hon'ble Mr. Justice C. Hari Shankar	<ol style="list-style-type: none"><li>1. All PIL matters other than those pending before DB-II.</li><li>2. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters.</li><li>3. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigation, Trial, Prosecutions etc.</li><li>4. Misc. Writ Petitions invoking constitutional provisions and Writ Petitions other than the specified categories.</li><li>5. Letters Patent Appeals of the year 2019 other than service</li><li>6. Service Tax cases, Central Excise Act cases, Custom Act cases and VAT Appeals.</li><li>7. Writ Petitions pertaining to Service Tax, Central Excise Act, Custom Act and Value Added Tax (VAT) cases.</li><li>8. Matters to be heard by Commercial Appellate Division.</li><li>9. Regular hearing matters of the above categories.</li></ol>
<b>DB-II</b> Hon'ble Mr. Justice G. S. Sistani Hon'ble Mr. Justice Anup Jairam Bhambhani	<ol style="list-style-type: none"><li>1. PILs matters other than those listed before DB-I.</li><li>2. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters.</li><li>3. Writ Petitions (Tender).</li><li>4. Writ Petitions (Service) arising out of orders of CAT from the year 2016 onwards.</li><li>5. Letters Patent Appeals of the year 2015, 2016, 2017, 2018 &amp; 2019 pertaining to service.</li><li>6. Execution First Appeals (Original Side).</li><li>7. Appeals under the Chartered Accountants Act.</li><li>8. Matters to be heard by Commercial Appellate Division.</li><li>9. Regular hearing matters of the above categories.</li></ol>
<b>DB-III</b> Hon'ble Dr. Justice S. Muralidhar Hon'ble Mr. Justice Talwant Singh	<ol style="list-style-type: none"><li>1. Writ Petitions (Co-operative Societies).</li><li>2. Writ Petitions challenging orders passed by the High Court on Administrative Side.</li><li>3. Writ Petitions (Service) arising out of orders of CAT upto the year 2015.</li><li>4. First Appeals from Orders (Original Side).</li><li>5. Writ Petitions (AIIFR, BIFR, DRT, DRAT &amp; Lokayukta)</li><li>6. Writ petitions (Service) relating to Armed Forces.</li><li>7. Letters Patent Appeals upto the year 2014.</li><li>8. Regular hearing matters of the above categories.</li></ol>
<b>DB-IV</b> Hon'ble Ms. Justice Hima Kohli Hon'ble Ms. Justice Asha Menon	<ol style="list-style-type: none"><li>1. Writ Petitions challenging the Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service.</li><li>2. Writ petitions pertaining to Service Matters required to be listed before the Division Bench.</li><li>3. Writ Petitions relating to MTNL, MCD &amp; NDMC.</li><li>4. Regular First Appeals (Original Side).</li><li>5. Appeals against the orders of the Family Courts.</li><li>6. Regular First Appeals from orders of Copyright Board.</li><li>7. Letters Patent Appeals of the year 2015, 2016, 2017, 2018 and 2019 other than service.</li><li>8. Matters relating to street vendors/Tehbazari.</li><li>9. Matters to be heard by Commercial Appellate Division.</li><li>10. Regular hearing matters of the above categories.</li></ol>

<p><b>DB-V</b> Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Sanjeev Narula</p>	<ol style="list-style-type: none"> <li>1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Tax (including Municipal Tax).</li> <li>2. Income Tax References, Wealth Tax and Gift Tax cases.</li> <li>3. Income Tax Appeals.</li> <li>4. Sales Tax cases and GST cases.</li> <li>5. Writ Petitions (Tax) other than those listed before DB-1.</li> <li>6. Writ Petitions (Land Acquisition).</li> <li>7. Company Appeals.</li> <li>8. Contempt Appeals.</li> <li>9. Matters to be heard by Commercial Appellate Division.</li> <li>10. Regular hearing matters of the above categories.</li> </ol>
<p><b>DB-VI</b> Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice I.S. Mehta</p>	<ol style="list-style-type: none"> <li>1. Criminal Appeals upto the year 2018 and 2019.</li> <li>2. Death Sentence References.</li> <li>3. Criminal Leave Petitions.</li> <li>4. Criminal Contempt Petitions.</li> <li>5. Criminal Contempt References.</li> <li>6. Criminal Writ petitions including those relating to Habeas Corpus and Preventive Detention.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>
<p><b>DB-VII</b> Hon'ble Mr. Justice Manmohan Hon'ble Ms. Justice Sangita Dhingra Sehgal</p>	<ol style="list-style-type: none"> <li>1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc.</li> <li>2. Criminal Appeals upto the year 2018 and 2019.</li> <li>3. Death Sentence References.</li> <li>4. Criminal Leave Petitions.</li> <li>5. Criminal Contempt Petitions.</li> <li>6. Criminal Contempt References.</li> <li>7. Criminal Writ petitions including those relating to Habeas Corpus and Preventive Detention.</li> <li>8. Regular hearing matters of the above categories.</li> </ol>

**Single Benches (Civil Jurisdiction)**

<p>Hon'ble Mr. Justice Rajiv Shakhder</p>	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (Education).</li> <li>2. Civil Writ Petitions (DDA).</li> <li>3. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions.</li> <li>4. Regular hearing matters of the above categories.</li> </ol>
<p>Hon'ble Mr. Justice Jayant Nath</p>	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB and MTNL).</li> <li>2. Civil Writ Petitions (RTI).</li> <li>3. Civil Writ Petitions (MCD)</li> <li>4. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land.</li> <li>5. Regular hearing matters of the above categories.</li> </ol>
<p>Hon'ble Mr. Justice Najmi Waziri</p>	<ol style="list-style-type: none"> <li>1. MACT Appeals.</li> <li>2. First Appeals from Orders (MACT).</li> <li>3. Civil Misc. Main (MV Act).</li> <li>4. Regular hearing matters of the above categories.</li> </ol>
<p>Hon'ble Mr. Justice Sanjeev Sachdeva</p>	<ol style="list-style-type: none"> <li>1. Rent Control Revisions.</li> <li>2. Civil Revision Petitions.</li> <li>3. Civil Writ Petitions (NDMC and Elections).</li> <li>4. All categories of cases under the P.P. Act.</li> <li>5. Civil Writ Petitions (STA).</li> <li>6. Regular hearing matters of the above categories.</li> </ol>

Hon'ble Mr. Justice R.K. Gauba	<ol style="list-style-type: none"> <li>1. Land Acquisition Appeals.</li> <li>2. Regular Second Appeals.</li> <li>3. Execution First Appeals.</li> <li>4. Execution Second Appeals.</li> <li>5. First Appeals against Orders (other than MV Act).</li> <li>6. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice A.K. Chawla	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (Service).</li> <li>2. Civil Contempt Petition.</li> <li>3. Regular hearing matters of the above category.</li> </ol>
Hon'ble Mr. Justice Yogesh Khanna	<ol style="list-style-type: none"> <li>1. Regular First Appeals.</li> <li>2. CMI</li> <li>3. Original Reference.</li> <li>4. Regular hearing matters of the above category.</li> </ol>
Hon'ble Ms. Justice Rekha Palli	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (Labour)</li> <li>2. Regular hearing matters of the above category.</li> </ol>
Hon'ble Ms. Justice Prathiba M. Singh	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions (IPR, Waqf Board, S.H. at Work Place and Mines).</li> <li>2. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. upto the year 2012.</li> <li>3. Civil Misc. Main (other than MV Act, P.P. Act and matrimonial cases).</li> <li>4. Regular hearing matters of the above category.</li> </ol>
Hon'ble Mr. Justice Navin Chawla	<ol style="list-style-type: none"> <li>1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. from the year 2013 onwards.</li> <li>2. Transfer Petitions (Civil).</li> <li>3. All categories of Matrimonial Cases.</li> <li>4. Regular hearing matters of the above categories.</li> </ol>

**Single Benches (Criminal Jurisdiction)**

Hon'ble Mr. Justice Suresh Kumar Kait	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeal of the years 2012, 2014, 2018 &amp; 2019.</li> <li>3. Criminal Revision Petitions of the years 2017 &amp; 2019.</li> <li>4. Criminal Misc. Main cases of the years 2017 &amp; 2019.</li> <li>5. Cases relating to sexual harassment.</li> <li>6. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Vibhu Bakhru	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeals of the years 2016, 2017 &amp; 2019.</li> <li>3. Criminal Leave Petitions of the years 2016, 2017 &amp; 2019.</li> <li>4. Writ Petitions (Criminal) of the years 2018 &amp; 2019.</li> <li>5. Cases relating to sexual harassment</li> <li>6. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Chander Shekhar	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeals of the years 2009 &amp; 2019.</li> <li>3. Crl. Misc. Main cases of the year 2018 &amp; 2019.</li> <li>4. Criminal Revision Petition of the years 2012, 2013, 2014 and 2019.</li> <li>5. Cases relating to sexual harassment.</li> <li>6. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Ms. Justice Anu Malhotra	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeals upto the year 2006 and 2019.</li> <li>3. Criminal Misc. Main cases of the years 2015, 2016 &amp; 2019</li> <li>4. Cases relating to sexual harassment.</li> <li>5. Regular hearing matters of the above categories.</li> </ol>

Hon'ble Mr. Justice Manoj Kumar Ohri	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Criminal Appeals of the years 2013, 2015 &amp; 2019.</li> <li>3. Criminal Misc. Main cases upto the year 2010 and 2019.</li> <li>4. Criminal Revision Petitions upto the year 2011, 2016, 2018 &amp; 2019.</li> <li>7. Cases relating to sexual harassment.</li> <li>5. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Rajnish Bhatnagar	<ol style="list-style-type: none"> <li>1. Bail matters.</li> <li>2. Criminal Appeals of the years 2007, 2008 &amp; 2019.</li> <li>3. Crl. Misc. Main cases of the years 2011, 2012, 2013, 2014 and 2019.</li> <li>4. Criminal Revision Petitions of 2015 &amp; 2019.</li> <li>5. Writ Petitions (Criminal) of the years 2016, 2017 &amp; 2019.</li> <li>6. Cases relating to sexual harassment.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Brijesh Sethi	<ol style="list-style-type: none"> <li>1. Bail Matters.</li> <li>2. Transfer Petitions (Criminal).</li> <li>3. Criminal Appeals of the years 2010, 2011 &amp; 2019.</li> <li>4. Criminal Leave Petitions upto the year 2015 and of the years 2018 &amp; 2019.</li> <li>5. Writ Petitions (Criminal) upto the year 2015 and 2019.</li> <li>6. Cases relating to sexual harassment.</li> <li>7. Regular hearing matters of the above categories.</li> </ol>

#### Original Jurisdiction (Civil)

<p>Hon'ble Mr. Justice Rajiv Sahai Endlaw (Judge-in-Charge)</p> <p><b>('C' Court)</b></p>	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996.</li> <li>2. Original Side Matters (including Finals) of the years 2006, 2007, 2008, 2009, 2013, 2016, 2018 &amp; 2019.</li> <li>3. Regular hearing matters of the aforesaid categories.</li> </ol>
<p>Hon'ble Mr. Justice J.R.Midha</p> <p><b>('G' Court)</b></p>	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division.</li> <li>2. Execution Petitions under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 upto the year 2019.</li> <li>3. Matters under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 (including Finals) of the years 2016, 2018 &amp; 2019.</li> <li>4. Regular hearing matters of the aforesaid categories.</li> </ol>
<p>Hon'ble Ms. Justice Mukta Gupta</p> <p><b>('F' Court)</b></p>	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996.</li> <li>2. Original Side Matters (including Finals) of the year 2017, 2018 and 2019.</li> <li>3. Regular hearing matters of the above category.</li> </ol>
<p>Hon'ble Mr. Justice V. Kameswar Rao</p> <p><b>('A' Court)</b></p>	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division.</li> <li>2. Original Side Matters (including Finals) upto 2005 and of the years 2010, 2011, 2012, 2018 &amp; 2019.</li> <li>3. Matters under Section 9, 11 and 34 of Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 of the years 2018 &amp; 2019.</li> <li>4. Regular hearing matters of the aforesaid categories.</li> </ol>
<p>Hon'ble Ms. Justice Jyoti Singh</p> <p><b>('B' Court)</b></p>	<ol style="list-style-type: none"> <li>1. Matters to be heard by the Commercial Division.</li> <li>2. Matters under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 (including Finals) of the years 2015, 2017, 2018 &amp; 2019.</li> <li>3. Regular hearing Matters under Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 upto 2014 (only those Final matters which are already on the board of Court-B).</li> <li>4. All Company Matters.</li> <li>5. Regular hearing matters of the above categories.</li> </ol>

<p>Hon'ble Mr. Justice Prateek Jalan</p> <p><b>(‘D’ Court)</b></p>	<ol style="list-style-type: none"> <li>1. Matters to be heard by Commercial Division.</li> <li>2. Original Side Matters (including Finals) of the years 2014, 2015, 2018 &amp; 2019.</li> <li>3. Matters under Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) upto 2014.</li> <li>4. Regular hearing cases of the above categories.</li> </ol>
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**General Notes:**

1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.
2. Mentioning of urgent matters will be before DB-I.
3. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
4. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
5. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
6. Fresh Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters shall be marked by the Chief Justice.
7. Fresh Criminal Appeals shall, as far as practicable, be equally distributed between DB-VI and DB-VII.
8. Death Sentence References; Criminal Leave Petitions; Criminal Contempt Petitions, Criminal Contempt References, Writ Petitions relating to Habeas Corpus and Preventive Detention shall, as far as practicable, be equally distributed between DB-VI and DB-VII.
9. ‘Commercial Appellate Division’ has been constituted with four Division Benches, namely, DB-I, DB-II, DB-III and DB-IV. Hon'ble Judges who are members of said four Division Benches, as per the present roster have been nominated to be the Judges of the Commercial Appellate Division.
10. Matters to be heard by the Commercial Appellate Division shall be assigned by the Chief Justice amongst the four Commercial Appellate Divisions.
11. ‘Commercial Division’ consists of six benches of a Single Judge each. Hon'ble Mr. Justice Rajiv Sahai Endlaw, Hon'ble Mr. Justice J. R. Midha, Hon'ble Ms. Justice Mukta Gupta, Hon'ble Mr. Justice V. Kameswar Rao, Hon'ble Ms. Justice Jyoti Singh and Hon'ble Mr. Justice Prateek Jalan have been nominated to be the Judges of the ‘Commercial Division’.
12. In the event of change in the Judges nominated by the Chief Justice constituting the ‘Commercial Division’ and ‘Commercial Appellate Division’, part-heard matters shall stand transferred to the respective courts which will have the power of ‘Commercial Division’ and ‘Commercial Appellate Division’, limited to that case only.
13. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercials Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between ‘A’, ‘B’ & ‘G’ Courts.
14. Hon'ble Judge-in-Charge, Original Side will mark matters other than Arbitration Matters including Commercial Matters to ‘A’, ‘C’, ‘D’, & ‘F’ Courts.
15. **All the Hon'ble Judges on the Original Side of this Court are empowered to deal with suits/petitions arising under the Arbitration and Conciliation Act, 1996 falling under Section 20-B of the Specific Relief Act,1963.**
16. Fresh Bail Applications shall be equally distributed amongst all Single Bench Judges sitting on the Criminal Roster.

17. All Bail Applications earlier pending on the Board of Hon'ble Ms. Justice Mukta Gupta, Hon'ble Mr. Justice Sanjeev Sachdeva, Hon'ble Mr. Justice I.S.Mehta and Hon'ble Mr. Justice R.K. Gauba shall stand transferred to the Board of Hon'ble Mr. Justice Vibhu Bakhru, Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble Mr. Justice Rajnish Bhatnagar and Hon'ble Ms. Justice Anu Malhotra respectively.
18. Fresh Criminal Leave Petitions shall be equally distributed between Hon'ble Mr. Justice Vibhu Bakhru and Hon'ble Mr. Justice Brijesh Sethi.
19. Fresh Criminal Appeals shall be equally distributed amongst Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble Mr. Justice Vibhu Bakhru, Hon'ble Mr. Justice Chander Shekhar, Hon'ble Ms. Justice Anu Malhotra, Hon'ble Mr. Justice Manoj Kumar Ohri, Hon'ble Mr. Justice Rajnish Bhatnagar and Hon'ble Mr. Justice Brijesh Sethi.
20. Fresh Criminal Writ Petitions shall be equally distributed amongst Hon'ble Mr. Justice Vibhu Bakhru, Hon'ble Mr. Justice Rajnish Bhatnagar and Hon'ble Mr. Justice Brijesh Sethi.
21. Fresh Criminal Revision Petitions shall be equally distributed amongst Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble Mr. Justice Chander Shekhar, Hon'ble Mr. Justice Manoj Kumar Ohri and Hon'ble Mr. Justice Rajnish Bhatnagar.
22. Fresh Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble Mr. Justice Chander Shekhar, Hon'ble Ms. Justice Anu Malhotra, Hon'ble Mr. Justice Manoj Kumar Ohri and Hon'ble Mr. Justice Rajnish Bhatnagar.
23. All Bail Applications pending on the Board of Hon'ble Mr. Justice Sunil Gaur shall stand transferred to the Court of Hon'ble Mr. Justice Manoj Kumar Ohri.
24. All Criminal Appeals of the year 2019 pending on the Board of Hon'ble Mr. Justice Sunil Gaur shall stand transferred to the Court of Hon'ble Ms. Justice Anu Malhotra.
25. All Criminal Misc. Main Cases of the year 2019 pending on the Board of Hon'ble Mr. Justice Sunil Gaur shall stand transferred to the Court of Hon'ble Mr. Justice Suresh Kumar Kait.
26. All Criminal Revision Petitions of the year 2019 pending on the Board of Hon'ble Mr. Justice Sunil Gaur shall stand transferred to the Court of Hon'ble Mr. Justice Rajnish Bhatnagar.
27. **The cases of the convicts/appellants in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavour should be made to dispose of the same expeditiously.**
28. Fresh cases relating to sexual harassment shall be distributed category wise according to roster.

Date: 20.8.2019

sd/-  
( D. N. PATEL )  
Chief Justice

In partial modification of the Roster of sitting of the Hon'ble Judges of this Court effective from 23.8.2019, Note No. 9 shall read as under :

9. 'Commercial Appellate Division' has been constituted with four Division Benches, namely, DB-I, DB-II, DB-IV and DB-V. Hon'ble Judges who are members of said four Division Benches, as per the present roster have been nominated to be the Judges of the Commercial Appellate Division.

sd/-

(D.N.PATEL)  
Chief Justice  
23.8.2019

Registrar (Listing)

## HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 23<sup>rd</sup> August,2019 shall stand partially amended w.e.f. 9.10.2019 as under :-

### Division Benches

<b>DB-II</b> Hon'ble Mr. Justice G. S. Sistani Hon'ble Mr. Justice Anup Jairam Bhambhani	<ol style="list-style-type: none"><li>1. PILs matters other than those listed before DB-I.</li><li>2. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters.</li><li>3. Writ Petitions (Tender).</li><li>4. Writ Petitions (Service) arising out of orders of CAT of the year 2019.</li><li>5. Execution First Appeals (Original Side).</li><li>6. Appeals under the Chartered Accountants Act.</li><li>7. Matters to be heard by Commercial Appellate Division.</li><li>8. Regular hearing matters of the above categories.</li></ol>
<b>DB-III</b> Hon'ble Dr. Justice S. Muralidhar Hon'ble Mr. Justice Talwant Singh	<ol style="list-style-type: none"><li>1. Writ Petitions (Co-operative Societies).</li><li>2. Writ Petitions challenging orders passed by the High Court on Administrative Side.</li><li>3. Writ Petitions (Service) arising out of orders of CAT upto the year 2018.</li><li>4. First Appeals from Orders (Original Side).</li><li>5. Writ Petitions (AIFR, BIFR, DRT, DRAT &amp; Lokayukta)</li><li>6. Writ petitions (Service) relating to Armed Forces.</li><li>7. Letters Patent Appeals upto the year 2014.</li><li>8. Regular hearing matters of the above categories.</li></ol>
<b>DB-V</b> Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Sanjeev Narula	<ol style="list-style-type: none"><li>1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Tax (including Municipal Tax).</li><li>2. Income Tax References, Wealth Tax and Gift Tax cases.</li><li>3. Income Tax Appeals.</li><li>4. Sales Tax cases and GST cases.</li><li>5. Writ Petitions (Tax) other than those listed before DB-1.</li><li>6. Writ Petitions (Land Acquisition).</li><li>7. Company Appeals.</li><li>8. Contempt Appeals.</li><li>9. Letters Patent Appeals of the year 2015, 2016, 2017, 2018 and 2019 pertaining to service.</li><li>10. Matters to be heard by Commercial Appellate Division.</li><li>11. Regular hearing matters of the above categories.</li></ol>

### General Notes:

1. All Writ Petitions (Service) arising out of order of CAT of the year 2016, 2017 and 2018 pending on the Board of Hon'ble Mr. Justice G.S.Sistani shall stand transferred to the Court of Hon'ble Dr. Justice S. Muralidhar.
2. All Letters Patent Appeals of the year 2015, 2016, 2017, 2018 and 2019 pertaining to service pending on the Board of Hon'ble Mr. Justice G.S.Sistani shall stand transferred to the Court of Hon'ble Mr. Justice Vipin Sanghi.

Date: 1.10.2019

sd/-  
( D. N. PATEL )  
Chief Justice